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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

..  
O.A.No. 904 of 1997.  
...

Date: 22--7--1997.

Between:

C.R.Rao .. .. Applicant.

And

1. Union of India represented by its  
Director, Directorate of Coordi-  
nation (Police Wireless), Ministry  
of Home Affairs, Block No.9, CGO  
Complex, Lodhi Road, New Delhi.
2. The Joint Director, Directorate of  
Co-ordination (Police Wireless),  
Block No.9, CGO Complex, Lodhi Road,  
New Delhi.
3. The Extra Asst. Director, ISPW Station,  
A.P.Secretariat, Hyderabad,
4. The Station Supdt, ISPW Station,  
Hyderabad. .. Respondents.

Counsel for the applicant: Ms. Shyama

Counsel for the respondents: Sri Vinodkumar.

CORAM:

HON'BLE SHRI R.RANGARAJAN, Member (A)

Hon'ble Shri B.S. Jai Parameshwar, Member (J)

JUDGMENT.

(By Hon'ble Shri R. Rangarajan, Member (A)).

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Heard Ms. Shyama for the applicant and Sri Vinodkumar  
for the respondents.

The applicant was suspended by the impugned

Jg  
D


Order No. A 13019/1(General)/97-Admn.I dated 23-6-1997 (Annexure II(Page No.7 to the O.A.) It is now stated that a Charge-sheet bearing No.13019/1(General)/97-Admn.I dated 24-6-1997(Annexure III - page 8 of the O.A.) has been issued to him under Rule 16 of CCS(CCA)Rules,1965 and it is also stated that the time given for the applicant to file his reply to the Charge-sheet is already over.


This O.A., is filed for setting aside the impugned order of suspension vide Annexure II page No.7 of the O.A.) by holding the same as illegal.

The applicant has already been served with a charge-sheet for imposing punishment under Rule 16 of the CCS(CCA)Rules,1965 for a minor penalty. The applicant, it is stated, was given 10 days' time for submission of his reply. Though, it is stated that the applicant has not submitted his reply, the respondents are at liberty to finalise the charge-sheet ex parte if the applicant has not filed any reply. Once the charge <sup>sheet</sup> is finalised, the suspension order cannot be continued. Hence no further <sup>direction</sup> ~~action~~ is necessary. In view of the present circumstances, of the case, the applicant is at liberty to take up his case for finalisation of the charge-sheet issued under Rule 16 of the Rules. We also direct the respondents to finalise

*R* ~~the~~ the proceedings of the Chargesheet quickly.

With the above observation, the O.A., is  
disposed of. No order as to costs.

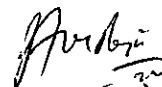
  
24/7/97 B.S. JAI PARAMESHWAR,  
MEMBER (J)

  
R. RANGARAJAN,  
MEMBER (A)

Date: 22--7--1997.

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Dictated in open Court.

SSS.

  
24/7/97  
D. R. (J)

Copy to:

1. The Director, Directorate of Coordination (Police Wireless),  
Min. of Home Affairs, Block No. 9, CGO Complex,  
Lodhi Road, New Delhi.
2. The Joint Director, Directorate of Co-ordination,  
(Police Wireless), Block No. 9, CGO Complex,  
Lodhi Road, New Delhi.
3. The Extra Asst. Director, ISPU Station,  
A.P. Secretariat, Hyderabad.
4. The Station Supdt., ISPU Station,  
Hyderabad.
5. One copy to Ms. Shyama, Advocate, CAT, Hyderabad.
6. One copy to Mr. V. Vinod Kumar, Addl. CGSC, CAT, Hyderabad.
7. One copy to D.R(A), CAT, Hyderabad.
8. One duplicate copy.

YLKR

8/18/97  
TYPED BY  
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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M  
(J)

DATED: 22/7/97

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in

B.A. NO. 904/97

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

MI Court.

Central Administrative Tribunal

Hyderabad Bench

31 JUL 1997

Hyderabad Bench

HYDERABAD BENCH